



2026:AHC:16448

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 4016 of 2025

Urmila Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Bhadauria
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Puneet Bhadauria, learned counsel for the petitioner, Ms. Heema Pal, learned State Law Officer for the state-respondents and Mr. Hari Narayan Singh, learned counsel for the respondent-gaon sabha.

2. The instant public interest litigation has been filed for the following reliefs:-

"I. Issue a writ order or direction in the nature of mandamus commanding to the respondents not to convert the nature of the land being the Gata Nos.1581 admeasuring Area 0.016 hectare and Arasi Gata No. 1583 admeasuring Area 0.0290 hectare situated at Village Birari, Tehsil Bharthana, District Etawah and may remain it as composite pits and not to raise any construction over there;

ii.Issue a writ order or direction in the nature of mandamus commanding to the respondents to decide the petitioner's representation dated 24.11.2025 within stipulated a span of time so framed by this Hon'ble Court."

3. Counsel for the petitioner submitted that plot in question is recorded as *khad ka ghadha* in the revenue records and the authorities are constructing *panchayat bhawan* over the plot in question. He submitted that representation has been filed before the authorities which is pending, as such, appropriate direction be issued for disposal of the representation dated 24.11.2025 so that the nature of the plot may not be changed by the

authorities.

4. I have considered the arguments advanced by learned counsel for the petitioner and perused the records.

5. There is no dispute about the fact that plot in question is recorded as *khad ka ghadha* and the authorities are constructing *panchayat bhawan* over the plot in question.

6. Since the construction of the *panchayat bhawan* is in the interest of the villagers of the village in question, as such, the construction should not be stopped.

7. No interference is required in the matter.

8. The P.I.L. is dismissed accordingly.

(Chandra Kumar Rai,J.)

January 22, 2026
C.Prakash